

(2024) 03 JH CK 0020
In the Jharkhand High Court
Case No : A.B.A. No. 431 Of 2024

Gulab Sao

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision : 07-03-2024

Acts Referred:

Citation : (2024) 03 JH CK 0020

Hon'ble Judges : Sanjay Kumar Dwivedi, J

Bench : Single Bench

Advocate : Abhay Kumar Chaturvedy, Bishwambhar Shastri

Judgement

Sanjay Kumar Dwivedi, J

1. Learned counsel for the petitioner shall array the informant as opposite party no.2, in course of the day.
2. Issue notice upon newly added opposite party no.2 by ordinary process as well as registered post with A/D, for which, requisites etc. must be filed within a week.
3. Let this matter appear on 02.05.2024.
4. Till the next date, the petitioner shall not be arrested in connection with Tandwa P.S. Case No.266/2023, pending in the Court of the learned Chief Judicial Magistrate, Chatra.